NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

MA No.70/(MAH)/2017 CP No. 65/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE PARTIES: Sulochana Neelkant Kalyani

V/s

Mogara Investment Co & Ors

SECTION OF THE COMPANIES ACT: 58,241 to 244 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Roban Rigidhyakhan Advosts for

ilb Alph Partner Respondent

Ms. Kausaer Bonatwala Respondent

Sonadia

Ms. KRISHMA BORKURE R5

ilb KURDUKAR ASSOCIATES

6.A. Rani Radam and Petitions

M. Ashish Kamat a/w

Serhin Mardlik, Vishal

Shigan, Yash Chokshi

ilb Khaitan 2 60.

COMMON ORDER.

CP. 63/58, 241/NCLT/MB/MAH/2017 CP. 64/58, 241/NCLT/MB/MAH/2017 CP. 65/58, 241/NCLT/MB/MAH/2017 CP. 66/58, 241/NCLT/MB/MAH/2017

CP. 67/58, 241/NCLT/MB/MAH/2017 CP. 68/58, 241/NCLT/MB/MAH/2017

- 1. In respect of all these 6 Petitions Learned Representatives representing respectively the rival parties are present.
- 2. There are certain Applications (MA 68/2017 to 73/2017) pending in these Petitions yet to be decided.
- 3. The Petitioner is seeking order of consolidation with another Petition bearing CP No.21/2016. In the said Petition the question of maintainability is pending for disposal; however the arguments are in progress.
- 4. If these six Petitions are clubbed with the said other Petition then the pleading shall be very bulky and the issues may get mixed up.
- 5. Hence it is decided that these six Petitions being filed much later and not along with the said other Petition, therefore need not to be tagged together.
- 6. As a result these six Petitions are now listed for hearing on 12/06/2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 20.04.2017